

R(J) No.54/2021

**High Court of Karnataka,
Bengaluru,
Dated 14.06.2021**

CIRCULAR

The concerned branches on judicial side are hereby directed to follow the directions passed by the Hon'ble Division Bench of this Hon'ble Court headed by the Hon'ble Chief Justice vide Order dated 10.06.2021 in Writ Petition No.7338 of 2020 (GM-RES-PIL) (Suo Motu) with regard to rectification of office objections, especially paragraphs 2 to 4 of the aforesaid Order, which reads as follows,-

“2. Even as of today, the lockdown announced by the Government of Karnataka continues to operate and therefore, the members of the Bar are not able to enter the High Court premises for rectification of the office objections. Therefore, we issue the following directions in continuation of the order date 12th May, 2021 passed by this Court:

- (i) In all those cases where while passing the peremptory orders for rectification of the office objections the time granted to rectify the same has expired or is likely to expire during the period from 26th April, 2021 till 19th

July, 2021 (both days inclusive), the time granted stands extended till 31st July, 2021;

- (ii) Wherever time is granted by the Court for rectification of the office objections which has expired or is likely to expire between the period from 26th April, 2021 till 19th July, 2021 (both days inclusive), the same shall stand extended till 31st July, 2021.

3. The above directions shall apply to the Principal Bench at Bengaluru as well as the Benches at Dharwad and Kalaburagi of the High Court of Karnataka.

4. As observed in the order dated 31st August, 2020, since the above directions are issued for ensuring that the functioning of the Court does not contribute to the spread of COVID-19, the aforesaid directions shall be treated as lawful as directed by the Apex Court by the order dated 6th April, 2020;”.

BY ORDER OF THE HON'BLE COURT,

SD/-
(K.S. BHARATH KUMAR)
REGISTRAR (JUDICIAL)